(c) Since Cola nut extract are of plant origin, its use in carbonated waters as an optional ingredient would be permissible under the P.F.A. Act/Rules. It may be added that at present "Cola" drink is not defined under the P.F.A. Act/Rules, but the matter is under consideration.

Revenue earned on North Eastern Railway

678. SHRI RAM NARESH KUSHWAHA: Will the Minister of RAILWAYS be pleased to state:

(a) the revenue earned on the North Eastern Railway from March to May 1978 and the corresponding period of 1979;

(b) the increase or decrease registered in the earnings; and

(c) the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) and (b). The earnings of North Eastern Railway for the period March '79 to May '79 registered a decline when compared to that during the period March '78 to May' 78 vide figures given below:

(Rupees in Crores)

Earnings for March, 78 to May, 78.	Earnings for March, 79 to May, 79.	Decrease
24·90	23·30	1·60

(c) The loading of goods traffic was affected primarily due to following reasons:

(i) Less offering of sugarcane traffic due to suspension of cane crushing by several factories earlier as compared to the last year.

(ii) Less loading to destinations on N.F. Railway due to movement difficulties on that railway mainly as a result of agitations.

पूर्वोत्तर रेलवे की रेल गाड़ियों का विलम्ब से चलना

679. **श्री राम नरेश कुशवाहा** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पूर्वोत्तर रेलवे की रेलगाड़ियों के इतना अधिक विलम्ब से चलने के क्या कारण हैं;

(ख) क्या उन्हें पता है कि बस की यात्रा रेल-गाड़ी की यात्रा से अधिक भरोसेमंद हो गई है, और

(ग) यदि हां, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (ग). पूर्वोत्तर रेलवे पर बड़े आमान की गाड़ियों का समय-पालन निष्पादन सामान्यतया संतोषजनक रहा है । यह प्रतिशत लगभग 95.0 रहा । लेकिन मीटर आमान की गाड़ियों के समय-पालन पर खतरे की जंजीर खीचने की घटनाओं में वृद्धि तथा बदमाशों की अन्य गतिविधियों जनता और कर्मचारियों के आन्दोलन , बिहार क्षेत्र में अनुरक्षण पर प्रभाव डालने वाली बिजली की बार-बार खराबी के साथ-साथ रेल इंजनों की खराबी हानि, सिगनल व्यवस्था में खराबी तथा अन्य परिचालनिक खराबियों जैसे परिहार्य कारणों का विपरीत प्रभाव पड़ा है ।

गत छः महीनों के दौरान हुई बड़ी तथा छोटी दुर्घटनायें

680. **श्री राम नरेश कुशवाहा :**
श्री राम सागर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गत छः महीनो के दौरान देश में कितनी बड़ी तथा छोटी रेल दुर्घटनायें हुई;

(ख) कितने व्यक्ति मारे गए और क्षतिपूर्ति के रूप में सरकार को कितनी राशि देनी थी;

(ग) क्या सरकार का विचार दुर्घटनाओं के कारणों की जांच करने के लिए तथा भविष्य में दुर्घटनाओं पर रोक लगाने के लिए उपायों का सुझाव देने हेतु एक विशेषज्ञ समिति का गठन करने की सम्भावना पर विचार करने का है; और

(घ) यदि नहीं, तो उसके क्या कारण है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) जनवरी से जून 1979 तक की अवधि में टक्कर होने, पटरी से उतरने, समपार दुर्घटनाओं और गाड़ियों में आग लगने की कोटियों में कुल मिलाकर 440 गाड़ी दुर्घटनाएं हुई थीं।

(ख) इन दुर्घटनाओं में 134 व्यक्ति मारे गये ।

भारतीय रेल अधिनियम, 1890 के अंतर्गत दावेदारों द्वारा क्षतिपूर्ति के आवेदन सामान्यतया दुर्घटना होने की तारीख से तीन महीने की अवधि के भीतर तदर्थ दावा आयुक्त/पदेन दावा आयुक्त को प्रस्तुत किये जा सकते हैं जो बड़ी और छोटी-मोटी गाड़ी दुर्घटनाओं की वजह से उत्पन्न दावों

का निपटारा करते हैं। समुचित कारण बताये जाने पर दावा आयुक्त दुर्घटना होने के एक वर्ष के अन्दर दावेदार द्वारा आवेदन प्रस्तुत करने की अनुमति भी दे सकते हैं। अभिनिर्णय दिये जाने से पूर्व न्यायालय की सम्पूर्ण कार्यवाही होती है। इस तरह अभी तक इन गाड़ी दुर्घटनाओं में शिकार किसी भी व्यक्ति को क्षतिपूर्ति की राशि का भुगतान अभी नहीं किया गया है न्यायालयों के अभिनिर्णय के आधार पर रेल प्रशासन द्वारा भुगतान की व्यवस्था की जायेगी।

(ग) और (घ). इस प्रयोजन के लिए 1978 में भारत के सर्वोच्च न्यायालय के भूतपूर्व मुख्य न्यायाधीश श्री एस० एम० सीकरी की अध्यक्षता में एक उच्चाधिकार रेल दुर्घटना जांच समिति गठित की गयी है। उनकी रिपोर्ट की प्रतीक्षा की जा रही है।

Non-payment of wages to worker by textiles Mills in Surat

681. SHRI CHHITTUBHAI GAMIT : Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Central Government have recieved any complaints regarding wages of 5,000 workers of the four textile mills in the Surat city;

(b) whether textile workers waited the wage increase, similar to those agreed to by the Mazdoor Mahajan and the Mill Owners Association in Ahmedabad recently; and

(c) if so, the reaction of the Central Government thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : (a) to (c). The information is being collected and will be placed on the Table of the House, as soon as it is received.

Leprosy cases in India

682. SHRI CHIMAN BHAIH. SHUKLA:

SHRI G. M. BANATWALLA :

SHRI MUKHTIAR SINGH MALIK:

SHRI SHANKERGHJI SINHJI VAGHELA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government have seen the Press Report appeared in the 'Indian Express' of the 31st May, 1979 wherein it has been stated that 1/4th of the Leprosy cases are in India;

(b) the number of Leprosy at present in the country; and

(c) whether Government propose to take special measure to eradicate this disease from the country and if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY) : (a) Yes.

(b) The total estimated number of Leprosy cases in the country is 3.2 million according to 1971 Census.

(c) Special measures to control the disease have been taken through early detection and regular treatment in a massive scale by establishing large number of Leprosy Control Units, S.E.T. Centres, Urban Leprosy Units, Leprosy Hospitals, and Wards, and Training Centres etc.

Fraud with Job seekers

683. SHRI CHIMAN BHAI H. SHUKLA:

SHRI G. M. BANATWALLA

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have seen the press report appearing in the 'Blitz' dated the 2nd June, 1979 under the heading "Multi-crore fraud with job seekers for gulf";

(b) if so, the facts; and

(c) whether any arrests have been made by Government and steps taken to curb such frauds ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU) : (a) Yes Sir.

(b) According to the reports received from authorities, a firm under the name Al Hilal was established on 17-1-78 in Lucknow with a branch in New Delhi. The stated functions of the firm were to obtain employment for Indian nationals abroad particularly in the Middle East. The firm was registered with the Ministry of Labour on 6-5-1978. The firm started registration of intending emigrants